

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:1896
ANSWERED ON:26.03.2012
REGISTRATION OF FISHING VESSELS
Mahato Shri Narahari

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has streamlined registration of fishing vessels to strengthen coastal security;
- (b) if so, the details thereof;
- (c) whether the Government has also decided to increase the capacities of various ports and also to acquire more ships; and
- (d) if so, the details thereof?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a)&(b): Yes, Madam. The Government has streamlined the procedures and processes of registration of Indian fishing vessels by notifying the places of registry of Indian fishing boats and the corresponding Registrars in India vide the Notification GSR No. 449 (E) dated 24.06.09, and by amending the Merchant Shipping (Registration of Indian Fishing Boats) Rules 1988, vide Notification GSR No. 448 (E) dated 24.06.09 for revised 'Certificate of Registration', for Indian fishing boats.

(c)&(d): Yes, Madam. As per Maritime Agenda, 2010-2020, the Government has projected that the capacity of all ports (major and non-major) will increase from the existing level of 1,160.66 MTPA (Million Tonnes Per Annum) as on February, 2012 to 3,130.04 MTPA by 2020. Similarly, the Indian shipping tonnage is projected to increase from the existing level of 11.02 million G.T as on February, 2012 to 43 million G.T. by 2020.